

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:
AT HYDERABAD

O.A.NO. 796/94.

DATE OF JUDGMENT:14.7.94.

BETWEEN:

1. All India Telegraph Traffic Officers' Association, A.P.Circle, rep. by the Circle Secretary, Sri, M. Hanumantha Rao Assistant Director(Telegraph Traffic), Hyderabad. Applicants.
2. Sri K. Prasada Rao Vs
Dept. of Telecommunications,
Ministry of Communications, New Delhi.
2. The Chief General Manager,
Telecom, A.P. Circle,
Hyderabad - 500 001. Respondents.

APPEARANCE:

COUNSEL FOR THE APPLICANT(s): Mr. V. Venkateswara Rao

COUNSEL FOR THE RESPONDENTS: Mr. V. Bhimanna, Addl. CGSC.

CORAM:

HON'BLE SHRI JUSTICE V. NEELADRI RAO, VICE CHAIRMAN

HON'BLE SHRI R. RANGARAJAN, MEMBER (ADMN.)

contd....2

GB
O.A. NO. 796/94.

JUDGMENT

Dt: 14.7.94

(AS PER HON'BLE SHRI JUSTICE V.NEELADRI RAO, VICE CHAIRMAN)

Heard Shri V.Venkateswara Rao, learned counsel for the applicants and Shri V.Bhimanna, learned standing counsel for the respondents.

2. This OA was filed by the All India Telegraph Traffic Officers' Association, A.P.Circle represented by the Circle Secretary and Shri K.Prasada Rao, Senior Superintendent (Telegraph Traffic), Telecom, Kurnool Division, assailing the letter No.TA/TFC/81-4/94, dated 4.7.1994 issued by the 2nd respondent, the Chief General Manager, Telecom, A.P.Circle, Hyderabad.

3. The facts which give rise to this OA are

The Ministry of Communications, by the memo No.5-1/94-TE-II, dated 5.4.1994 decided to merge Group 'B' and 'C' (from Junior Telecom Officers, ASTTs and above) of Telegraph Traffic Wing of Department of Telecom., with the Telecom Engineering Wing of Department of Telecom. It empowers Head of the Circle to take steps for merger of ASTTs with JTOs and the other Group-C and D with the corresponding grades in the Telecom Engineering Division. But, the Directorate was empowered to take steps for merger of

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(Signature)

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STTs with the TES Group 'B'. STTs of erstwhile Telegraph Traffic Wing are in Group 'B' service.

4. asking various STTs, ~~and~~ Chief Superintendents and Senior Superintendents referred to therein to report to the General Managers referred to therein. The same is challenged by contending that the Chief General instructions.

5. It is conceded for the respondents that the Directorate has not yet issued the instructions about the steps to be taken for the merger, other than the instructions that were already issued in the memo dated 5.4.1994.

6. During the course of the arguments, it is submitted for the respondents that if the applicants experience any difficulty in view of the impugned order, they are free to make a representation to R-2, Chief General Manager and the latter will consider the same. We feel that in pursuance of the said submission, it is just and proper to dispose of this OA at the admission stage as follows:-

The applicants are free to submit a representation to the Chief General Manager, A.P.Circle, Telecom, Hyderabad ie., R-2 by the end of July 1994

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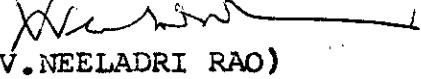
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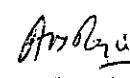
(30)
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and the same has to be considered by R-2. Till then, the Chief Superintendents, Senior Superintendents and SSTTs will be under the control of R-2, the Chief General Manager, Telecom, A.P.Circle, Hyderabad. The STTs will continue to be under the control of SSTTs, subject to instructions that may be issued by R-2 from time to time. Hence, till the representation is disposed of, the Chief Superintendents, Senior Superintendents, SSTTs and STTs referred to in the impugned referred to therein. This order does not debar the applicants to submit any representation to R-1 also if they are so advised. No costs.


(R. RANGARAJAN)
MEMBER (ADMN.)


(V. NEELADRI RAO)
VICE CHAIRMAN

DATED: 14th July, 1994.
Open court dictation.


15.7.94
Deputy Registrar (J) CC

To

vsn

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1. The Assistant Director General (TE)
Dept. of Telecommunications,
Ministry of Communications, New Delhi.
2. The Chief General Manager, Telecom,
A.P.Circle, Hyderabad-1.
3. One copy to Mr. V. Venkateswar Rao, Advocate, CAT.Hyd.
4. One copy to Library, CAT.Hyd.
5. One spare copy.

pvm

15.7.94
S. Venkateswar Rao

15/7/94

C.C.

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR.J.

AND

THE HON'BLE MR.T.CHANDRASEKHAR REDDY
MEMBER(CUDL)

AND

THE HON'BLE MR.R.RANGARAJAN : MEMBER(A)

Dated: 14-7 -1994.

JUDGMENT:

M.A./R.A/C.A. No.

in

O.A.No.

796/94

T.A.No.

(W.P.)

Admitted and Interim Directions
Issued.

Allowed

Disposed of with directions of admission
Dismissed.

Dismissed as withdrawn.

Dismissed for default.

No order as to costs.

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